

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 29.04.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA No.742/2021 IA No's 38,39,40,41,42,43,44, 45,299,516,517,518&amp; IA No.169/2018 IA No.26/2019 ,IA No.959/2019 IA No.186/2019&amp; IA No.863/2019 &amp; IA (IBC)/685/2019 in CP(IB) No.12/10/HDB/2017</b>
<b>NAME OF THE COMPANY</b>	<b>V.N.R. Infrastructure Limited</b>
<b>NAME OF THE PETITIONER(S)</b>	
<b>NAME OF THE RESPONDENT(S)</b>	
<b>UNDER SECTION</b>	<b>10 of IBC</b>

**ORDER**

**IA No.742/2021**

**Present:** Mr. TSN Raja, Liquidator/Applicant.

Ld. Counsel Mr. GP Yash Vardhan for the Respondent No.1.

Ld. Counsel Mrs. Mummaneni Vazra Laxmi for the Respondent No.2.

Ld. Counsel Mr. Anil Kumar.

It is stated by the Ld. Counsel for the Respondent No.1 that there is possibility of resolving the matter. Thus, the Liquidator is directed to call the SCC meeting and may also call all the stakeholders to the said meeting. **Matter is adjourned to 20.06.2024 along with the remaining IAs.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**